

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2611

ANSWERED ON:17.08.2011

DUES OF AAI TOWARDS AIR LINES

Deo Shri Kalikesh Narayan Singh; Hussain Shri Syed Shahnawaz; Paswan Shri Kamlesh

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of delayed payments by airlines/amount due to Airports Authority of India (AAI) during each of the last three years and the current year, airline-wise;
- (b) whether AAI proposes to charge penal interest for such long delays and recover the arrears of dues;
- (c) if so, the details thereof alongwith the total amount collected/to be collected by way of penal interest during the above period, airline-wise;
- (d) if not, the reasons therefor; and
- (e) the steps taken/proposed to be taken by the Government to recover the arrears of dues alongwith the timeframe within which the said arrears are likely to be recovered?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

- (a), (b) & (c): The details of the delayed payments by airlines due to Airports Authority of India (AAI) along with the amount of penal interest imposed during the last three years and the current year are given at Annexure 'A'.
- (d): Not applicable in view of above part of reply.
- (e): The outstanding dues are monitored on regular basis. In cases of delay, Airports Authority of India (AAI) issues notices to the airlines to settle the dues. Penal interest has been charged on account of delay in the settlement of bills. In cases where delay persisted, the Security Deposit has been encashed and the concerned Airlines has been put on 'Cash and Carry' basis. Pursuant to issuance of notice by AAI, the dues have been settled by the Airlines. Major defaulting airlines which did not settle dues even after issuance of notice are Air India Limited and Kingfisher Airlines. Efforts are being made by Airports Authority of India (AAI) to recover the said dues expeditiously.